

Government of India
Ministry of Finance
(Department of Revenue and Insurance)

.....

New Delhi, the 8th January, 1970.

NOTIFICATION
Income-tax

NO.2 (F.No.404/1/70-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause(44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri H.S. A'BE, who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri V.N. Mohta made in Notification No.1, dated 2nd January, 1969(F.No.16/268/68-ITB) is cancelled with effect from 12th January, 1970.

3. This Notification shall come into force on the 12th January, 1970.

(R.D. Saxena)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.2(F.No.404/1/70-ITCC)